

# HIGH COURT OF JUDICATURE AT ALLAHABAD

## NOTIFICATION

**DATED: ALLAHABAD: FEBRUARY 06<sup>th</sup>, 2026**

**No. 676 /Admin. (Services)/2026**

Smt. **Nazma Gomala**, Civil Judge, Junior Division (FTC), Agra is appointed U/s 9(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No. 46 of 2023) as Judicial Magistrate, First Class, Agra vice Sushri Nancy Tiwari.

**No. 677 /Admin. (Services)/2026**

Sri **Krishan Mohan Pandey**, Additional Civil Judge (Junior Division), Fatehabad, Agra to be Civil Judge (Junior Division), Fatehabad, Agra.

He is appointed U/s 9(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No.46 of 2023) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Fatehabad, Agra

**No. 678 /Admin. (Services)/2026**

Sushri **Nancy Tiwari**, Judicial Magistrate, First Class, Agra to be Additional Civil Judge (Junior Division), Fatehabad, Agra.

**No. 679 /Admin. (Services)/2026**

Sri **Rajat Sharma**, Nyayadhikari, Gram Nyayalaya, Chakarnagar, Etawah to be Civil Judge, Junior Division, Etawah vice Smt. Aditi Malhotra.

**No. 680 /Admin. (Services)/2026**

Smt. **Aditi Malhotra**, Civil Judge, Junior Division, Etawah to be Additional Civil Judge, Junior Division, Etawah.

**No. 681 /Admin. (Services)/2026**

Sri **Nishant**, Additional Civil Judge, Junior Division, Bulandshahar to be Second Civil Judge, Junior Division, Bulandshahar vice Smt. Nivedita Singh-I.

**No. 682 /Admin. (Services)/2026**

Smt. **Nivedita Singh-I**, Second Civil Judge, Junior Division, Bulandshahar is appointed U/s 9(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No. 46 of 2023) as Judicial Magistrate, First Class, Bulandshahar vice Smt. Ragini Mishra.

**No. 683 /Admin. (Services)/2026**

Smt. **Ragini Mishra**, Judicial Magistrate, First Class, Bulandshahar to be First Civil Judge, Junior Division, Bulandshahar vice Smt. Shalini-I.

**No. 684 /Admin. (Services)/2026**

Smt. **Shalini-I**, First Civil Judge, Junior Division, Bulandshahar to be Civil Judge, Junior Division, Khurja, Bulandshahar vice Smt. Surabhi Verma.

**No. 685 /Admin. (Services)/2026**

Smt. **Surabhi Verma**, Civil Judge, Junior Division, Khurja, Bulandshahar to be Additional Civil Judge, Junior Division, Khurja, Bulandshahar.

**BY ORDER OF THE HON'BLE COURT**

**Sd/-**

**(MANJEET SINGH SHEORAN)**

**REGISTRAR GENERAL**

**No.**

**78 /Admin. (Services)/2026**

**Dated: FEBRUARY 06<sup>th</sup> , 2026**

Copy forwarded for information and necessary action to:

1. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
2. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow with the request to relieve the Officers concerned, if any.
3. Pramukh Sachiv Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow. (Through E-mail)
4. The Special Secretary (Law) and Additional Legal Remembrancer, Government of U.P. Supreme Court (Legal Cell), III Floor, Bar Council of India Building, 21 Rouse Avenue Urdu Ghar Marg, New Delhi.
5. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. (Through E-mail).
6. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
7. All the District & Sessions Judges (Through E-mail).

The officer/officers whose names have been mentioned above shall hand over charge of their present post, and shall proceed to take over charge of the new posting immediately or as per direction mentioned in D.O. Letter No. 35/Admin. (Services)/2022 dated 21.01.2022, if applicable.

The handing and taking over charge certificates may kindly be sent to the Assistant Registrar (Services), High Court, Allahabad, both physically and via email ID service@allahabadhighcourt.in

The officer/officers shall also mention their personal ID no., allotted by the Court on the charge certificate.

Kindly refer to G.L. No. 27/Admin G-II dated 24.11.2021 wherein it has been

directed that “District & Sessions Judges & Principal Judges of Family Courts to strictly ensure that no case remains pending in courts falling vacant on account of transfer etc. of presiding officers, unless the same is specifically barred.

That immediately upon handing over charge by the transferred Presiding Officer and the Court falling vacant as a result thereof, the staff attached to such vacant court be transferred to other courts/establishment.

8. The Senior Registrar, High Court, Lucknow Bench, Lucknow. (Through E-mail).
9. The Registrar (Judicial) (Confidential), High Court, Allahabad.(Through E-mail)
10. The Registrar (Judicial) (Computer), High Court, Allahabad.(Through E-mail)
11. The Registrar (Judicial) (Budget), High Court, Allahabad.(Through E-mail)
12. The Joint Registrar (Judicial) (Inspection), High Court, Allahabad.(Through E-mail)
13. The Deputy Registrar (Admin. Misc.-2), High Court, Allahabad.(Through E-mail)
14. The Deputy Registrar (G.), High Court, Allahabad.(Through E-mail)
15. The Deputy Registrar (Conf. ‘B’), High Court, Allahabad.(Through E-mail)
16. The Deputy Registrar (Admin. A-3 ), High Court, Allahabad.(Through E-mail)
17. The Assistant Registrar (Admin. A-2 ), High Court, Allahabad.(Through E-mail)
18. The Assistant Registrar (Admin. C ), High Court, Allahabad.(Through E-mail)
19. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
20. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.
21. P.Ss. to Hon’ble the Administrative Judges with the request to place this notification before their Lordships for kind perusal. (Through E-mail).

**BY ORDER OF THE HON'BLE COURT,**

**Sd/-**

**(RAJNESH KUMAR)  
REGISTRAR (JUDICIAL) (SERVICES)**